

Serial No. of Order	Date of Order	Order with Signature
2	12-5-94	<p>Call on 26/8/94 for admission or 8. No. 1 and hearing.</p> <p style="text-align: right;">J. S. Member (Adm.)</p>
3	24/6 94	<p>Call on 26/8/94 for admission & hearing.</p> <p style="text-align: right;">K.M. Vice-Chairman S. M. Member (Adm.)</p>
4.	26.8.94	<p>Call on 22. 9. 94 for admission and hearing at request.</p>
5	22.9.94	<p>Heard learned counsel for the applicant Mr. B. S. Tripathy, Mr. Ashok Mishra, learned Sr. Standing Counsel (Central) for respondents 1- 3 and Mr. G. A. R. Dora, learned counsel for Respondent 4. Mr. Tripathy, learned counsel for the applicant is fair enough to concede that the applicant has secured less number of marks than Respondent 4 and that he has no case.</p> <p>In view of the facts stated, the application is dismissed. No costs.</p>
		<p style="text-align: right;">J. S. VICE-CHAIRMAN S. M. MEMBER (ADMINISTRATIVE)</p>

Notice may
be sent to
opp. parties
by Regd. post
with A.D.

Fahd 19/4 1994 Khurshid
S.O. 19.4.94

Counsel
billed
for admission
& hearing.

Fahd 10/5 1994 Khurshid
S.O. 10/5 1994

Counsel
billed & copy
of counsel
has been served

13/5.94. Counsel
by R.Y. not
billed. Mr. G. A. R.
Dora appeared
on behalf of
R.Y.

Adj. to 26.8.94
for admission
& hearing.

Khurshid 25/8 1994 Khurshid